



2026:AHC:43728

**HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - A No. - 2503 of 2026**

Rohit Saxena And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kailash Prakash Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Kailash Prakash Pandey, learned counsel for the writ petitioners and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that the writ petitioners were transferred from Kannuj to Kanpur Dehat. The writ petitioners came to be relieved on 25.11.2025 and 25.10.2025 and they joined on 03.12.2025 and 01.11.2025, however, the writ petitioners are not being paid the last pay certificate on the pretext that the residential accommodation so allotted by the respondents in Kannauj has not been vacated. As per the writ petitioners, the writ petitioner no. 1 her daughter is studying in Kannauj in Class-VIIth and Class-IIInd and writ petitioner no. 2's children are studying in Class-IIIrd. Reliance has been placed upon the circular dated 21.11.2016 as well as the decision in Writ-A No. 19199 of 2025 (Vijay Bahadur and 2 others Vs. State of U.P. and another) decided on 18.12.2025.

3. Learned Standing Counsel submits that whatever might be since there is no decision in black and white, thus, a conscious decision is to be taken by the third respondent, Superintendent of Police, Kannauj, District Kannauj.

4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Superintendent of Police, Kannauj, District Kannauj by 13.03.2026. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of six weeks.

February 26, 2026
Ashu

(Vikas Budhwar,J.)